

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
IB/33/ND/2023

IN THE MATTER OF:

Himalaya Eco Park & Resorts	...	Applicant
Versus		
Vinay Gupta	...	Respondent

Under Section 95(1) of (IBC).

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Dr. Pankaj Garg, Sr. Counsel, Ms. Saumya Jain,
Adv.

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **22.05.2024**.

Sd/-
(Court Officer)